

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.232 - CP 195 of 2017
With
ITEM No.233 – IA 29 of 2018
ITEM No.234 – IA 345 of 2018
ITEM No.235 - IA 609 of 2019

Proceedings under Section 241-242 & 246 of Co. Act, 2013

IN THE MATTER OF:

Sanjay Bhagwanji Attara
V/s

.....Applicant

Komoline Aerospace Ltd & Ors

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Apurva Vakil, Advocate
For the Respondent :None

ORDER
(Hybrid Mode)

Learned counsel for the applicant states that order dated 14.03.2024 reiterated by order dated 16.05.2024 regarding filing of synopsis has not been still complied. He seeks further one week time to comply with the order dated 14.03.2024.

Let order dated 14.03.2024 be complied within a period of one week from the date of this order, as a last chance.

All matters to be listed on 19.09.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

PRAVEEN GUPTA
MEMBER (JUDICIAL)